

**IN THE INCOME TAX APPELLATE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER  
SHRI MANISH BORAD, ACCOUNTANT MEMBER**

**ITA No.876/JP/2019  
(ASSESSMENT YEAR- 2014- 2015 )**

Hukum Chand Gupta, M/s. Pipar & Associates, Bapu Bazar, Bijay Nagar	Vs	ITO Ward-1, Bhilwara(Rajasthan)
<b>(Appellant)</b>		<b>(Respondent)</b>
<b>PAN No. ABEPB2266L</b>		

<b>Assessee By</b>	None (W/S)
<b>Revenue By</b>	Shri S.M.Joshi, JCIT DR
<b>Date of hearing</b>	21/03/2023
<b>Date of Pronouncement</b>	21/03/2023

**ORDER**

**PER KUL BHARAT, J.M.:**

The present appeal filed by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A), Ajmer dated 22.04.2019.

2. At the time of hearing, no one attended the proceedings on behalf of the assessee. The assessee does not wish to further litigate the matter and withdraw the appeal due to the settlement of the tax dispute under the Direct Tax Vivad se Vishwas Scheme. A letter dated 17.03.2023 filed by the assessee is placed on record.

3. Ld. JCIT DR has no objection in this regard.
4. We have heard Ld. JCIT DR on behalf of the Revneue and perused the material available on record. In view of the prayer made by the assessee vide letter dated 17.03.2023, **ITA No.876/JP/2019** [Assessment Year 2014-15] is permitted to be withdrawn. Hence, appeal of the assessee is dismissed as withdrawn.
5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open Court on 21/03/2023.

**Sd/-**  
**(MANISH BORAD)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

*\*Amit Kumar\**

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Asstt. Registrar  
Jodhpur Bench